

File No. N-9/9/2016-NM  
Government of India  
Ministry of Law and Justice  
Department of Justice

Jaisalmer House, 26, Mansingh Road,  
New Delhi-110011  
Dated: 28<sup>th</sup> April, 2017

**SANCTION ORDER**

Sanction of the Competent Authority is hereby accorded to the payment of Rs. 5, 59,490/- (Rupees Five Lacs Fifty Nine Thousand Four Hundred Ninety Only) to NALSAR University of Law, Hyderabad towards part payment of **Second Instalment**(being balance amount out of payment towards 40% of total project cost) of the total project cost of Rs. 18, 82,106/- (Rupees Eighteen Lacs Eighty Two Thousand One Hundred Six Only) for under taking research project titled "A Study To Create Evidence-Based proposals for reforms of Legal Education in India-suggestions for reforms in law programmes offered at Central Universities/State Universities/Colleges affiliated to State Universities/Private Universities/Deemed Universities" under the "Scheme of Action Research and Studies on Judicial Reforms" as per the terms of the agreement signed by NALSAR University of Law, Hyderabad with Department of Justice on 04<sup>th</sup> May, 2016. First instalment of Rs.3,76,421/- only (Rupees Three Lacs Seventy Six Thousand Four Hundred Twenty One Only) was released to the NALSAR University of Law, Hyderabad, the implementing Agency vide this Department's sanction order of even no. dated 05<sup>th</sup> May, 2016. Part payment of the Second Instalment of Rs. 1, 93,352/- (Rupees One Lac Ninety Three Thousand Three Hundred Fifty Two Only) was released to the implementing agency vide Sanction order of even no. dated 30.03.2017. The implementing agency is requested to utilize this amount within the project timeline period and as per terms of the above mentioned agreement.

2. The expenditure involved is debitable to Demand No. 61 during 2017-18 (Plan) under MH 2014-Administration of justice, 17-National Mission for Justice Delivery and Legal Reforms; 17.02-Action Research and Studies on Judicial Reforms, 17.02.28-Professional Services.
3. This has been entered in the Register of Grants/Expenditure at Sl. No. 3 at page No. 107-108.
4. This issues with the approval of IFD [Law] vide AS & FA Dy. No. 412 dated 29.03.2017 and AS & FA Dy. No. 536 dated 26.04.2017.

  
(Z.A. Khan)

Under Secretary to the Government of India  
Telefax: 23072139

To,  
**Pay & Accounts officer,**  
**Ministry of Law & justice, Department of Legal Affairs,**  
**Janpath Bhawan, Janpath,**  
**New Delhi**

Copy to:-

1. Cash-I Section, MHA, NDCC Building, New Delhi with one spare copy and a copy of Agreement. It is requested that the payment may be made through e-payment to NALSAR University of Law, Hyderabad.
2. Cash-II MHA, North Block, New Delhi
3. IFD/Budget Division, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
4. ✓ NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
5. ✓ Vice Chancellor, NALSAR University of Law, Justice City, R.R.Dist, Hyderabad-500101, Telangana. This payment is towards balance amount remaining out of second instalment.
6. Section Officer, Admn.Unit, Department of Justice, Jaisalmer House, New Delhi.
7. Principal Accounts Office, 4<sup>th</sup> Floor, Ministry of Law and Justice, Lok Nayak Bhawan, Khan Market, New Delhi.
8. Guard File
9. Spare Copies-5.